

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 18 FOR 30.11.2015 ASKED BY SHRI JASVANTSINH SUMANBHAI BHAMBHOR AND SHRIMATI SAKUNTALA LAGURI REGARDING MINING SAFETY

Safety, Health and Welfare Legislation for Mines Administered by DGMS

A) Mines Act, 1952

- Coal Mines Regulations, 1957
- Metalliferous Mines Regulations, 1961
- Oil Mines Regulations, 1984
- Mines Rules, 1955
- Mines Vocational Training Rules, 1966
- Mines Rescue Rules, 1985
- Mines Creche Rules, 1966

B) Electricity Act, 2003

- Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulation, 2010

C) Allied Legislation

- Explosive Rules, 2008
- Factories Act, 1948: Chapter III & IV
- Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 – under Environmental Protection Act, 1986
- Land Acquisition (Mines) Act, 1885
- The Coal Mines (Conservation and Development) Act, 1974
